

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

SPECIAL BENCH

(IB)-124 (PB)/2017

IN THE MATTER OF:

M/s. Index Air Products Pvt. Limited

.....PETITIONER

Vs.

Twenty First Century Wire Rods Limited

..... RESPONDENT

SECTION :

Under Section 9 of Insolvency
& Bankruptcy Code, 2016

Order delivered on 07.7.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)
DEEPA KRISHAN,
Hon'ble member (Technical)

For the Petitioner

: -

For the Respondent

: Mr. Nikhil Nayyar, Advocate
Mr. Divyanshu Rai, Advocate

ORDER

Learned Counsel for the parties are present.

Ld. Counsel for the petitioner represents that copy of the reply has already been filed on 05.7.2017 and hence, a short period may be given to file the rejoinder.

Rejoinder be filed within a period of three days and the matter be listed for hearing on 11.7.2017.

Sd/-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
07.7.2017